

[English]

**Setting up of Steel/Sponge Iron Plants  
in Orissa**

353. SHRI BHAJAMAN BEHERA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to set-up steel plants and sponge iron factories as also to nationalise the iron-ore mines, particularly in Orissa; and

(b) if so, the details thereof indicating the time schedule drawn, if any?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI BASAVARAJ PATIL): (a) and (b). Proposals for setting up of steel plants and sponge iron plants by Government can be finalised only after the VIII plan outlays are known. There is no proposal to nationalise the iron ore mines in the country.

**Regional Direct Taxes Advisory  
Committee in Orissa**

354. SHRI BHAJAMAN BEHERA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have been constituting Regional Direct Taxes Advisory Committee's every year; and

(b) if so, the details of such committees constituted/reconstituted in Orissa during the last two years, their term, composition and the scope of their activity?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) and (b). The normal term of a Regional Direct Taxes Advisory Committee is two years. The Regional Direct Taxes Advisory Committee in Orissa at Bhubaneswar was last constituted on 31.3.1989 with the following members:

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| 1. Chief Commissioner of Income-tax, Patna | — | Chairman   |
| 2. Commissioner of Income-tax, Bhubaneswar | — | Convener   |
| 3. Shri G.C. Munda                         | — | Member of Parliament (Lok Sabha)—nominated on 3.9.1990 in place of Shri S.K. Sahu, Member of Parliament (Rajya Sabha). |
| 4. Finance Secretary, Government of Orissa |   |  |
| 5. Shri B.N. Mohapatra                     | — | Lawyer   |
| 6. Shri K.D. Lath                          | — | Chartered Accountant.  |
| 7. Shri Sarat Kumar Sahoo                  | — | General representatives of trade, commerce and industry.   |
| 8. Shri K. Anandarao Kumandan              |   |  |
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The Committee advises the Government on measures for developing and en-

couraging mutual understanding and co-operation between taxpayers and the In-

come-tax Department and on measures for removing administrative and procedural difficulties of a general nature.

[*Translation*]

**Fall in Collections from Direct Taxes**

355. DR. CHINTA MOHAN:  
SHRI PHOOLCHAND VERMA:  
SHRI KAMAL NATH:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the Indian Express dated October 25, 1990 under the caption "Rs. 400 crore fall in collections;"

(b) if so, whether it is a fact that Government have envisaged collection of more

amount through direct taxes during the current financial year;

(c) if so, the details thereof; and

(d) whether Government have taken any fresh steps to increase the collections?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIDIGVIJAY SINGH): (a) Yes, Sir. The collection of Corporation tax and Income-tax during the first half of the current financial year was Rs. 413 crores less compared to collection during the corresponding period of last year.

(b) and (c). The budget estimates of direct taxes during the current financial year and their collection during 1989-90 are as follows:—

	<i>Budget Estimates (1990-91)</i>	<i>Collection during 1989-90</i>
	<i>(Rs. in Crores)</i>	
<i>1</i>	<i>2</i>	<i>3</i>
Corporation tax	6089	4714
Income tax	5426	5008
Wealth tax	175	179
Expenditure tax	72	72
Gift tax	9	8

(d) The amount of surcharge on income tax payable by the domestic companies has been increased from 8% to 15% by an ordinance issued on 15.10.90. The Chief Commissioners and Commissioners of Income-

tax have been asked to redouble their efforts for maximising revenue collections and achieving budget targets. Recovery of tax arrears has also been greatly stressed.